

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 158 OF 2017 & IA NO. 575 OF 2018
AND
APPEAL NO. 316 OF 2017

Dated: 26th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

APPEAL NO. 158 OF 2017 & IA NO. 575 OF 2018

Adani Power (Mundra) Limited **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Tushar Srivastava

Counsel for the Respondent(s) : Mr. G. Umapathy
Ms. Vaishnavi for R-2 & 3

APPEAL NO. 316 OF 2017

Uttar Haryana Bijli Vitran Nigam Ltd. & Anr. **Appellant(s)**

Vs.

Central Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. G. Umapathy
Ms. Vaishnavi

Counsel for the Respondent(s) : Mr. Hemant Singh
Mr. Tushar Srivastava for R-2

ORDER

The matter could not reach before the Bench.

As agreed by learned counsel for both the parties, list the matter for hearing on **30.09.2019.**

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

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